

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 61 of 1997. (O.A. 1336/96)
(UNLISTED)

Date of Order: 19.02.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

BIMALENDU DAS & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. B.C. Sinha, ~~counsel~~.

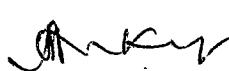
For the respondents: NONE.

O R D E R

This MA has been filed in connection with OA. No. 1336/96 as an unlisted matter this day with a prayer for ~~an~~ interim order for restraining the respondents giving any effect or further effect to the Provisional Seniority List which has been annexed as Annexure-M at pages 4 & 5 to this petition. It appears that ~~objection~~ complaints were ~~made~~ lodged against the said Seniority List by some persons. Mr. Sinha, ~~ld. counsel~~, states that such representations were given by the petitioners in due time which has not yet been disposed of.

In the circumstances, we consider it appropriate to dispose of the MA itself with a direction upon the Controller General of Patents, Designs & Trade Marks, respondent no. 2 in the O.A. to dispose of the representation by passing a speaking order by 14th March, 1997. M.A. is ~~allowed~~ ~~this disp'tg.~~

Copy of the Order passed this day be given to the ~~ld. counsel~~ for the petitioner for immediate communication of all the respondents.


(M.S. Mukherjee)
Member(A)


(A.K. Chatterjee)
Vice-Chairman.